

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-503**

IB-325/ND/2022

IA/15/2023, IA/5709/2022, IA/5904/2022

**IN THE MATTER OF:**

State Bank of India

**.....Applicant**

**Vs.**

Mukesh Garg

**.....Respondent**

**SECTION**

U/s 95 IBC

**Order delivered on 02.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**

**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv Ankur Mittal, Adv Jayesh Gupta

For the Respondent : Adv. Abhishek Puri, Adv. Sahil Grewal

For the RP : Vivek Parti

**ORDER**

**IA/15/2023:-**

Ld. Counsel for the Applicant/RP is present. Ld. Counsel for the Financial Creditor is also present. Ld. Counsel for the Personal Guarantor is present and sought further week days' time to file their reply to the report filed by the RP. Last opportunity is being given to the Personal Guarantor to file their reply to the report filed by the RP failing which the matter will be considered on the basis of material available on record. List this IA on **06.06.2024.**

List all other IAs on **06.06.2024.**

**Sd/-**

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**